

8.6.95

S.M. not available adjourned
to 21.7.95.

Bog

13.5.95.

Hon'ble Mr. S. Dayal, Member(A).

Issue notice. 4 weeks are allowed to file counter affidavit and 2 weeks for rejoinder affidavit thereafter. Place before D.R.J. on 1.8.95. Counsel for the applicant has pleaded for an interim relief by way of stay of operation of the order dated 25.5.95.

It is seen from the order of transfer in Annexure - 2 that the change has already been affected. The counsel for applicant states that the applicant is on sick leave. Since the change has already been affected, as is clear from the order, there shall be no order regarding interim relief. The prayer for interim relief is rejected.

Dayal
Member(A).

~~Note sent to
RSP No 1 to 5.
as service charter
of RSP No 6 not
given, never notice
could not be issued. Disallowed~~

~~as LSP return
record. R.A. not filed
by
3.1.7~~

~~2
R.A. not filed
by
1.4.~~

Registrar
04.09.95

Seen office report -
NO R.A. has been filed
as yet. Inspite of suffi-
cient time, rel. the case
be kept in the service list. Registrar

Registrar
01.08.95

seen office report -
CA. had already been
filed and kept on
record. Let R.A. be
filed by 04.09.95

Registrar